

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No.258 of 2013

Dated : 29th April , 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

India Wind Power Association **...Appellant(s)**

Versus

Gujarat Electricity Regulatory Commission &Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Vishal Gupta
Mr. Kumar Mihir

Counsel for the Respondent(s): Mr. M.G. Ramachandran
Ms. Swapna Seshadri
Mr. Anand K. Ganesanfor R-3 to R-6 &
R-12 to R-14
Ms. Suparna Srivastava for R-1

Appeal No. 21 of 2014 &
I.A. No. 28 of 2014

In the matter of:

Indian Wind Energy Association & Ors. **....Appellant(s)**

Versus

Gujarat Electricity Reg. Commission & Ors. **...Respondent(s)**

Counsel for the Appellant(s) : Ms. Ruth Elwin

Counsel for the Respondent(s): Mr. M.G. Ramachandran
Ms. Swapna Seshadri
Mr. Anand K. Ganesanfor R-3 to R-9 &
R-14
Ms. Suparna Srivastava for R-1

ORDER

It is represented by the Learned Counsel for the Appellant in Appeal no. 21 of 2014 that the issues raised in this Appeal have been dealt with in judgment rendered in other Appeal. So, the Learned Counsel for the Appellant seeks some time to go through the judgment. Accordingly, she is directed to go through the judgment and file written submissions on or before 28.5.2014 after serving copy on the other side.

Post the matter for hearing on **2.7.2014**.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

mk/kt